

State vs. Mohd. Chand
FIR No. 11/21
PS Shakarpur
U/s 379/411 IPC

10.08.2021

Vide this order, I shall decide the bail application filed on behalf of accused Mohd. Chand seeking regular bail.

Present:- Ld. APP for the State through VC.

Ld. Counsel for the accused through VC.

IO in person.

Learned counsel for the applicant/accused has submitted that a false case has been foisted against him; he has no complicity in the crime and is in judicial custody since 12.07.2021 and is not a previous convict or offender. He further submitted that applicant/accused would abide by the terms and conditions imposed by this Court if the prayer as set out in the application is granted.

Bail application is vehemently opposed by the learned APP for the State.

I have heard the arguments and have also perused the reply filed by the IO.

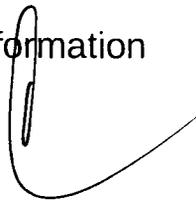
The accused has no criminal antecedents. Recovery has also been effected. I am of the view that no useful purpose would be served by sending the accused behind the bars where he will come in contact with hardened criminals and lose the sensitivity whatever he has. Therefore, I deem it appropriate to grant bail to the applicant/accused Mohd. Chand on his furnishing bail bond in the sum of Rs. 10000/- with one surety in

the like amount subject to the condition that after filing of charge sheet in the court, he accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case and that he shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect.

Application stands disposed of.

Copy dasti.

Copy of the order be also sent to the Jail Superintendent for information and record.



(Babita Puniya)
MM-05, (East) KKD Court
/Delhi/10.08.2021

State vs. Mohd. Chand
FIR No. 11/21

State vs. Sundaram
FIR No. 242/21
PS PIA

10.08.2021

Vide this order, I shall decide the application of accused Sundaram seeking bail.

Present: Learned APP for the State through V/C
IO in person with case file
Learned counsel for the accused in person

During the course of arguments, it is stated by the learned counsel for the accused that he is the first time offender and is in J/C since 25.07.2021. According to learned counsel his case is squarely covered under clause III of the HPC guidelines dated 04.05.2021.

He also drew the attention of the court towards HPC guidelines dated 4 May 2021. Relevant part reads as under:-

(III) Under trial prisoners (UTPs)/Remand Prisoners (with respect to whom, Charge sheets are yet to be filed), who are in custody for 15 days or more, facing trial in a case which prescribes a maximum sentence of 7 years or less

Per contra, prayer is vehemently opposed by the IO as well as the learned APP for the State.

On being asked, it is stated by the IO that as per records, accused is not involved in any other case.

I have heard the parties and have also perused the file.

Admittedly, there is nothing on record that accused is previous convict or offender or involved in any other case. Further he has spent 15 days in jail. He,



therefore, fulfills the requirements of the HPC guidelines dated 04.05.2021 and 11.05.2021 and is granted interim bail for 90 days from the date of his release from jail on his furnishing B/B in the sum of Rs. 25,000/- with two local sureties in the same amount subject to the following conditions:

1. That he will co-operate in the investigation; and
2. Shall join the investigation as and when called by the IO; and
3. shall provide his mobile numbers to the IO and keep it operational at all times: *and e*
4. He shall not leave the NCT of Delhi/NCR without prior permission of the court; and
5. He shall not, directly or indirectly, tamper with evidence or try to influence the persons acquainted with the case; *and e*
6. That he shall surrender on the expiry of the interim bail before the concerned Jail Superintendent.

In view of the above, the application stands dispose of.

Copy dasti.

Copy of the order be sent to the Jail Superintendent for information and record.

(Babita Puniya)
MM-05, (East) KKD Court
/Delhi/10.08.2021

State vs. Sundaram
FIR No. 242/21
PS PIA

State vs. Surjeet Yadav
FIR No. 242/21
PS PIA

10.08.2021.

Vide this order, I shall decide the application of accused Surjeet Yadav seeking bail.

Present: Learned APP for the State through V/C
IO in person with case file
Learned counsel for the accused in person

During the course of arguments, it is stated by the learned counsel for the accused that he is the first time offender and is in J/C since 25.07.2021. According to learned counsel his case is squarely covered under clause III of the HPC guidelines dated 04.05.2021.

He also drew the attention of the court towards HPC guidelines dated 4 May 2021. Relevant part reads as under:-

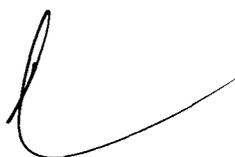
(III) Under trial prisoners (UTPs)/Remand Prisoners (with respect to whom, Charge sheets are yet to be filed), who are in custody for 15 days or more, facing trial in a case which prescribes a maximum sentence of 7 years or less

Per contra, prayer is vehemently opposed by the IO as well as the learned APP for the State.

On being asked, it is stated by the IO that as per records, accused is not involved in any other case.

I have heard the parties and have also perused the file.

Admittedly, there is nothing on record that accused is previous convict or offender or involved in any other case. Further he has spent 15 days in jail. He,



therefore, fulfills the requirements of the HPC guidelines dated 04.05.2021 and 11.05.2021 and is granted interim bail for 90 days from the date of his release from jail on his furnishing B/B in the sum of Rs. 25,000/- with two local sureties in the same amount subject to the following conditions:

1. That he will co-operate in the investigation; and
2. Shall join the investigation as and when called by the IO; and
3. shall provide his mobile numbers to the IO and keep it operational at all times, and ✓
4. He shall not leave the NCT of Delhi/NCR without prior permission of the court; and
5. He shall not, directly or indirectly, tamper with evidence or try to influence the persons acquainted with the case; and ✓
6. That he shall surrender on the expiry of the interim bail before the concerned Jail Superintendent.

In view of the above, the application stands dispose of.

Copy dasti.

Copy of the order be sent to the Jail Superintendent for information and record.


(Babita Puniya)

MM-05, (East) KKD Court
/Delhi/10.08.2021

State vs. Surjeet Yadav
FIR No. 242/21
PS PIA

State vs. Saleem @ Sonu
FIR No. 426/19
PS Krishna Nagar
U/s 457/380/411/34 IPC

10.08.2021

An application for release of accused on personal bond is moved on behalf of accused Saleem @ Sonu. The same is forwarded by jail superintendent concerned.

Present:- Ld. APP for the State through VC.

LAC Sh. Vinod Kumar for the accused.

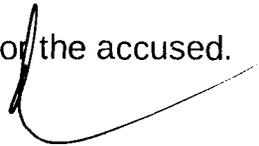
Application perused. Reply filed by IO also perused.

It is stated by the Dy. Superintendent that accused has been released only in one case FIR no. 407/19 PS Krishna Nagar vide order dated 11.12.2020.

In the present case, the accused was granted bail on 17.03.2021 by this Court and yet he is languishing in Jail. Therefore, in the interest of justice and to ensure that the bail order does not become redundant, the present application is allowed. Accused be released on furnishing of personal bond in the sum of Rs.10000/- mentioning his current address and permanent address to the jail superintendent concerned. Personal bond be transmitted to the Court at the earliest.

Accordingly, application disposed off. Order be uploaded on the Delhi District Court Website today itself. Copy of this order be sent to jail superintendent concerned for information to the accused.

Copy of this order be given dasti to the Ld. LAC for the accused.


(Babita Puniya)
MM-05, (East) KKD Court
/Delhi/10.08.2021

State vs. Saleem @ Sonu
FIR No. 419/19
PS Krishna Nagar
U/s 457/380/411/34 IPC

10.08.2021

An application for release of accused on personal bond is moved on behalf of accused Saleem @ Sonu. The same is forwarded by jail superintendent concerned.

Present:- Ld. APP for the State through VC.

LAC Sh. Vinod Kumar for the accused.

Application perused. Reply filed by IO also perused.

It is stated by the Dy. Superintendent that accused has been released only in one case FIR no. 407/19 PS Krishna Nagar vide order dated 11.12.2020.

In the present case, the accused was granted bail on 17.03.2021 by this Court and yet he is languishing in Jail. Therefore, in the interest of justice and to ensure that the bail order does not become redundant, the present application is allowed. Accused be released on furnishing of personal bond in the sum of Rs.10000/- mentioning his current address and permanent address to the jail superintendent concerned. Personal bond be transmitted to the Court at the earliest.

Accordingly, application disposed off. Order be uploaded on the Delhi District Court Website today itself. Copy of this order be sent to jail superintendent concerned for information to the accused.

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(Babita Puniya)
MM-05, (East) KKD Court
/Delhi/10.08.2021